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**OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE  
WEST DISTRICT, TIS HAZARI COURTS, DELHI**

No. 13232 - 13316 /Genl./Circulation/West/THC/2026

Dated, Delhi the 25/02/26

**Sub.:- Bail Application No. 552/2026 & CrI.M.A. No. 4089/2026**

**Surjeet Kumar @ Kalu**

**..... Petitioner**

**Versus**

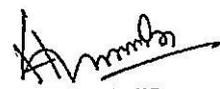
**The State NCT of Delhi & Anr.**

**..... Respondent**

**Petition under Section 483 r/w 528 of BNSS, 2023, in a case relating to FIR No. 187/2023 U/s 363/376 IPC & 6 POCSO Act registered at Police Station – Prem Nagar, Delhi.**

Forwarded copy of letter No. 19457-CrI./DHC dated 23.02.2026 received bearing diary No. 1092 dated 24.02.2026 along with its enclosures i.e. copy of Judgment dated 06.02.2026 in case bearing BAIL APPLNN. No. 552/2026, CRL.M.A. No. 4089/2026 titled as “Surjeet Kumar @ Kalu Vs. State of NCT of Delhi & Anr.” and Memo of Parties, on the subject cited above, from A.O.J. (CRL.), For Ld. Registrar General, Hon’ble High Court of Delhi, New Delhi for information and immediate compliance/necessary action to:-

1. All the Ld. Judicial Officers of West District, Tis Hazari Courts, Delhi with the request to ensure the compliance of Judgment dated 06.02.2026 of Hon’ble Single Bench of Hon’ble High Court of Delhi in case bearing BAIL APPLNN. No. 552/2026, CRL.M.A. No. 4089/2026 titled as “Surjeet Kumar @ Kalu Vs. State of NCT of Delhi & Anr.” in its true letter and spirit.
2. The Chairman, Website Committee, Tis Hazari Courts, Delhi with the request to direct the concerned dealing Officer/Official to upload the same on Centralized Website of Delhi District Courts as well as on the Website of West District.
3. P.S. to the Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The R&I Branch, West District, Tis Hazari Courts, Delhi with the request to upload the same on LAYERS.



**(Harish Kumar)**

**District Judge (Commercial Court) – 04/  
Officer Incharge General Branch,  
West District, Tis Hazari Courts, Delhi**

**Enclosure:- As above.**

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IN THE HIGH COURT OF DELHI AT NEW DELHI

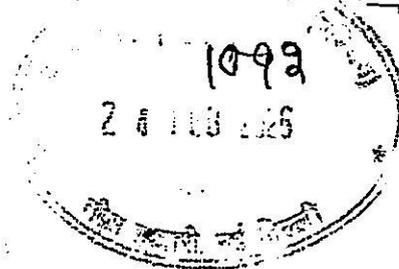
No. 19457-

Crl./DHC

Dated 23/02/26

From:

The Registrar General,  
High Court of Delhi,  
New Delhi.



To

1. The Ld. Principal District & Sessions Judge Headquarters District, Tis Hazari Courts, Delhi.
2. The Ld. Principal District & Sessions Judge, Central District, Tis Hazari Courts, Delhi.
3. The Ld. Principal District & Sessions Judge, West District, Tis Hazari Courts, Delhi.
4. The Ld. Principal District & Sessions Judge, East District, Karkardooma Courts, Delhi.
5. The Ld. Principal District & Sessions Judge, North-East District, Karkardooma Courts, Delhi.
6. The Ld. Principal District & Sessions Judge, Shahdara District, Karkardooma Courts, Delhi.
7. The Ld. Principal District & Sessions Judge, New Delhi District, Patiala House Courts, Delhi.
8. The Ld. Principal District & Sessions Judge, Rouse Avenue District, Courts, New Delhi.
9. The Ld. Principal District & Sessions Judge, (PC Act) (CBI), Rouse Avenue Complex Courts, Delhi.
10. The Ld. Principal District & Sessions Judge, North-West District, Rohini Courts, Delhi.
11. The Ld. Principal District & Sessions Judge, North District, Rohini Courts, Delhi.
12. The Ld. Principal District & Sessions Judge, South District, Saket Courts, Delhi.
13. The Ld. Principal District & Sessions Judge, South-East District, Saket Courts, Delhi.
14. The Ld. Principal District & Sessions Judge, South-West District, Saket Courts, Delhi.
15. The Ld. Principal Judge, (Family Court), Dwarka Courts, New Delhi.
16. The Ld. ASJ-04, (POCSO), North-West District, Rohini courts, Delhi or Successors Courts.
17. The Superintendent, Central Jail, Tihar, Delhi.
18. The SHO/IO/Police Station- Prem Nagar, Delhi.

**BAIL APPLICATION NO. 552/2026 & CrI.M.A. 4089/2026**

**Surjeet Kumar @ Kalu**

**Petitioner**

**Versus**

**The State NCT of Delhi & ANR.**

**Respondent**

Petition under Section 483 r/w 528 of BNSS, 2023, in a case relating to FIR No. 187/2023 U/s 363/376 IPC & 6 POCSO Act registered at Police Station-Prem Nagar, Delhi.

Sir,

I am directed to forward herewith for immediate compliance/ necessary action a copy of judgement/ order dt. 06.02.2026 passed in the above case by Hon'ble Single Bench of this Court.

Other directions are contained in the enclosed copy of order.

Yours faithfully

Encl: Copy of order 06.02.2026  
and memo of parties.

OIC (General)  
A 23/2/26  
PD & SJ (West)

A.O.J. (CRL.)  
For Registrar General

IN THE HIGH COURT OF DELHI AT NEW DELHI

BAIL APPLICATION NO. \_\_\_\_\_/2026

IN THE MATTER OF:

SURJEET KUMAR @ KALU ...APPLICANT/ ACCUSED

VERSUS

STATE OF NCT OF DELHI & ANR. ...RESPONDENTS

SECOND REGULAR BAIL APPLICATION U/S 483 OF  
BNSS READ WITH SECTION 528 OF BNSS (OLD  
SECTION 439 CR.P.C READ WITH SECTION 482 CR.P.C)  
ON BEHALF OF THE APPLICANT /ACCUSED SURJEET  
KUMAR @ KALU AGAINST THE ORDER DATED  
13.01.2026, PASSED BY MS. JASJEET KAUR, ASJ-04  
(POCSO), NORTH WEST, ROHINI COURTS, NEW DELHI  
IN BAIL APPLICATION NO. 2531/2025, IN FIR BEARING  
NO. 187/2023 REGISTERED WITH POLICE STATION  
PREM NAGAR, UNDER SECTION 363/376 IPC & 6  
POCSO ACT

MEMO OF PARTIES

SURJEET KUMAR @ KALU

S/O LATE RANJEET SINGH

R/O Z-18-C, GALI NO.1,

PREM NAGAR-2, KIRARI SULEMAN NAGAR,

NEW DELHI-110086

THROUGH HIS PAROKAR

(MOTHER OF APPLICANT/ACCUSED)

SMT. LAXMI DEVI

W/O SH. RANJEET SINGH

R/O Z-18-C, GALI NO.1,

PREM NAGAR-2, KIRARI SULEMAN NAGAR,

NEW DELHI-110086.

...APPLICANT/ACCUSED

VERSUS

1. STATE OF NCT OF DELHI.

THROUGH STATION HOUSE OFFICER,

PS-PREM NAGAR, NEW DELHI-110086

E-MAIL: dhcprosecutiondelhipolice@gmail.com

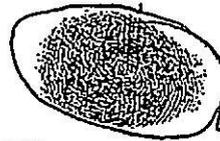
...RESPONDENT NO.01

2. X

D/O X

R/O X

...RESPONDENT NO.02



*Retd  
of  
Lal Bahadur Shastri*

APPLICANT/ACCUSED/PAROKAR/MOTHER

THROUGH

NEW DELHI

DATE: 02/02/26

*C.B. Singh*  
C.B SINGH & ASSOCIATES  
ADVOCATES

Enrol: No.: D/338 (R)/1996

OFFICE: CH NO.333, LAWYERS CHAMBER.,  
SECTOR 10, DWARKA COURTS, NEW DELHI-110075

MOB: NO.9212046428

E-MAIL: chandrabhushan@gmail.com



2026:DHC:998



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 06.02.2026*

+ **BAIL APPLN. 552/2026 & CRL.M.A. 4089/2026**

**SURJEET KUMAR @ KALU**

.....Petitioner

Through: Mr. C.B. Singh, Advocate.

versus

**STATE OF NCT OF DELHI & ANR.**

.....Respondents

Through: Mr. Satinder Singh Bawa, APP for  
State with IO/SI Monika Singh.

**CORAM: JUSTICE GIRISH KATHPALIA**

**JUDGMENT (ORAL)**

1. The accused/applicant seeks regular bail in case FIR No. 187/2023 of Police Station Prem Nagar for offence under Section 363/376 IPC and Section 6 of POCSO Act.

2. It is extremely unfortunate that neither side is equipped with complete record. Learned APP submits on instructions of IO/SI Monika Singh that the prosecutrix in her testimony supported prosecution case. Testimony of prosecutrix has not been placed on record by the counsel for accused/applicant. But on being called upon to show the testimony from his

*BAIL APPLN. 552/2026*

*Page 1 of 4 pages*

**GIRISH  
KATHPALIA**

Digitally signed by GIRISH KATHPALIA  
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ou=HIGH COURT OF DELHI, email=GIRISH.KATHPALIA@JUDGECOURTDELHI.NIC.IN,  
c=IN



file, counsel for accused/applicant expresses inability as he has not brought the file. Even from the other side is the same status as the IO/SI Monika Singh has not brought the investigation file.

3. In this court, bail matters are taken up on priority basis irrespective of their placement in the cause list in order to ensure speedy disposal of the same. But this is the classic example of delays as both sides are not serious about the matter.
4. At this stage, the file has reached and is shown by learned prosecutor.
5. Learned counsel for accused/applicant submits that he has been falsely implicated. It is submitted by learned counsel that the prosecutrix, in the very first sentence of her testimony before the trial court stated that no offence was committed against her. It is contended by learned counsel that the prosecutrix herself having not supported prosecution case, it is a fit case to grant bail. Further, it is submitted by learned counsel for accused/applicant that the prosecutrix was examined completely on the same day before the trial court. No other argument has been advanced.
6. But perusal of testimony of prosecutrix shows that submission of learned counsel for accused/applicant is not correct. For clarity, I asked and learned counsel for accused/applicant stated that it is he only who had cross examined the prosecutrix before the trial court.

BAIL APPLN. 552/2026

Page 2 of 4 pages

GIRISH  
KATHPALIA

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c=IN





2025-DHC:998



9. Broadly speaking, prosecution case is that the accused/applicant kidnapped the prosecutrix, minor in age and after taking her to various places, he sexually ravaged her.

10. Considering the above circumstances, I do not find it a fit case to release the accused/applicant on bail. Therefore, the bail application is dismissed. Copy of this order be sent to the concerned Jail Superintendent for being conveyed to the accused/applicant. Pending application stands disposed of.

11. In view of circumstances described in paragraph 7 above, it is directed that copy of this judgment be sent to all Principal District and Sessions Judges in Delhi with the request to circulate the same amongst all courts dealing with trials in Sessions Cases, especially cases under the POCSO Act with the direction to ensure that preferably such trials should be conducted on day-to-day basis and if that is not possible, testimony at least of the witness already being examined should be recorded on day-to-day basis till its conclusion, so that any possibility of pressurizing the witness is minimized.



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**GIRISH KATHPALIA**  
(JUDGE)

*Handwritten signature*

Page 4 of 4 pages

**FEBRUARY 06, 2026/ry**

*BAIL APPLN. 552/2026*

